

GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND BROADCASTING
RAJYA SABHA
UNSTARRED QUESTION NO. 747
(TO BE ANSWERED ON 05.12.2025)

DRAFT BROADCASTING SERVICES (REGULATION) BILL

747. SHRI SAKET GOKHALE

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Ministry had circulated watermarked copies of the draft Broadcasting Services (Regulation) Bill, 2024 with select stakeholders between the period of January to August 2024;
- (b) if so, the reasons these copies were watermarked and details of the stakeholders who received these copies;
- (c) whether the draft Broadcasting Services (Regulation) Bill, 2024 circulated through these watermarked copies was different from the version of the Bill released for public comments in November 2023; and
- (d) if so, the differences between the November 2023 version versus the 2024 version?

ANSWER

**THE MINISTER OF STATE FOR INFORMATION AND BROADCASTING AND
PARLIAMENTARY AFFAIRS**

(DR. L. MURUGAN)

(a) to (d): The draft Broadcasting Services (Regulation) Bill, 2023 (BSR Bill) was placed in public domain on 10.11.2023. Views/comments/suggestions from the general public and stakeholders were sought till 09.12.2023, which was later extended up to 15.01.2024.

Based on the diverse suggestions received from stakeholders, including media and entertainment industry associations, the Government extended the comment period until 15.10.2024.

The suggestions received from all stakeholders have been examined. Government believes in wide and extensive consultations.
